

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 386 of 2020**

**IN THE MATTER OF:**

**Shri Sandeep Ralhan**

**...Appellant**

**Versus**

**Mr. Anand Prakash Soni & Ors.**

**...Respondents**

**Present:**

**For Appellant: None.**

**For Respondent: None.**

**ORDER**  
**(Virtual Mode)**

**08.09.2020** There is no representation on the side of the Appellant at the time of calling up the matter.

In respect of Respondent Nos. 6 to 8, the Notices are in transit and the services are awaited. In respect of Respondent No. 1, the Notice got returned.

Hence, the Learned Counsel for the Appellant is directed to take necessary steps for effecting service on the Respondent No. 11 (Through Speed-Post and e-mail address) within three weeks from today. Requisites along with Process Fee be filed, if not filed by the Appellant within three days from today.

In respect of Respondent Nos. 6 to 8, the service of Notice is awaited and the Registry is directed to List the Matter **on 09<sup>th</sup> October, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**